

private lands in the suburbs of Delhi j and construction of houses thereon; and

•(b) if so, what are the reasons therefor?

THE MINISTER OF HOME
|
AFFAIRS (SHRI GOVIND BALLABH

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PANT): (a) and (b). A statement is

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placed on the Table of the House.

STATEMENT

Under Section 312, of the Delhi I Municipal Corporation Act 1957, certain obligations are cast on the owner when he deals with land in the Municipal Corporation area as building sites. Under Section 313, of the Act the owner of a land has to make a written application to the Commissioner with a layout plan as specified before utilising, selling or otherwise dealing with any land.

2. The Standing Committee of the Delhi Municipal Corporation has laid down the following general conditions under subsection (3) of section 313 of the Act: —

(1) No land which is the subject of an approved lay-out shall be sold or utilised unless and until the services, as approved, have been laid.

(2) The sanction to the lay-out shall expire at the end of 12 months unless, on prior application, the Commissioner has extended the period for reasons to be recorded in writing.

(3) The applicant shall deposit a sum 25 nP. per square yard of land covered by the proposed lay-out as a guarantee of his compliance with the conditions of the sanction, but will be returned after due compliance.

SHRI MAHESHWAR NAIK: May I know, Sir, how these restrictions are in consonance with the expeditious implementation of our building programme in the country?

SHRI GOVIND BALLABH PANT: No, it does not. The law has been laid down by Parliament and the Corporation has to function according to that law.

SHRI MAHESHWAR NAIK: It has been stated in the statement that the applicant shall deposit a sum of 25 nP. per square yard. What is the idea of asking for a deposit to be made by the applicant?

SHRI GOVIND BALLABH PANT: This is a regulation framed by the Municipal Corporation and the reason is given there: "...as a guarantee of his compliance with the conditions of the sanction, but will be returned after due compliance." Perhaps the hon. Member did not read the whole of this clause.

SHRI BHUPESH GUPTA: May I know, Sir, whether the Government is aware that large-scale speculation is going on in the matter of purchase and sale of land in Delhi? If so, what steps the Government propose to take or has taken in order to prevent speculation in land?

SHRI GOVIND BALLABH PANT: The matter is receiving attention.

PANDIT S. S. N. TANKHA: May I know, Sir, whether the Government or the Delhi Corporation has taken any steps to fix the rate at which land may be sold in the neighbourhood of Delhi?

SHRI GOVIND BALLABH PANT: No, Sir. I doubt if it has the authority to do so.

STATE ARMED CONSTABULARY ON THE RAJASTHAN-PAKISTAN BORDER

♦486. SHRI V. K. DHAGE: Will the Minister of HOME AFFAIRS be pleased to state:

fa) whether he is aware of the news which appeared in the Hindustan Times of 9th February, 1959, that the Government of Rajasthan has

made a representation to the Government of India requesting them to bear the expenditure on the State Armed Constabulary stationed on the Rajas-than-Pakistan border; and

(b) if so, how far the news is correct?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). The State Government have requested the Government of India for financial assistance to improve the efficiency of their Armed Constabulary.

The matter is under consideration.

SHRI V. K. DHAGE: May I know, Sir, whether prior to 1950, the entire police force was maintained by the Central Government?

SHRI GOVIND BALLABH PANT: Prior to 1950 the boundary was, in a way, looked after mostly by the Army.

SHRI JASWANT SINGH: The Armed Forces before 1950 guarded this international border. They have now been replaced by the Rajasthan Armed Constabulary, which are doing the duties of guarding the international border. It is not within the means of the Rajasthan Government to defray all those expenses because they are doing the job of the Central Government. Would the Government sympathetically consider the request of the Rajasthan Government to give them the funds when it is understood that such funds are being given to some other States?

MR. CHAIRMAN: He has said that the matter is under consideration. You have added the word: Is it under 'sympathetic' consideration?

SHRI JASWANT SINGH: My other submission was that it is understood that such help is being given to other States. May I know, Sir, why so long it had not been given to Rajasthan?

SHRI GOVIND BALLABH PANT: Some help has been given to the Rajasthan Government in the past too, and so far as I am concerned, I share the sympathy of the hon. questioner.

I SHRI V. K. DHAGE: Is it a fact that because of want of funds at the disposal of the Rajasthan Government, they are not able to sufficiently man the border in order to check the smuggling that goes on?

SHRI GOVIND BALLABH PANT: They are raising a sixth battalion so that greater vigilance and constant watch may be kept.

SHRI V. K. DHAGE: Are there enough vehicles available with the border police for the purpose of moving about, in order to check, smuggling?

SHRI GOVIND BALLABH PANT: So far as things of this type are concerned, no amount of vigilance and no number of vehicles can ever be supposed to be quite sufficient.

SHRI V. K. DHAGE: May I know, then, what steps the Government propose to take in order to check this?

SHRI GOVIND BALLABH PANT: All steps that Government can take. And the Government also relies on the active co-operation of the people living in the neighbourhood and they are taking their due share in the watching of the border.

SHRI BHUPESH GUPTA: May I know, Sir, if the Government is aware of the grievances on the part of the local Armed Police that the weapons they possess are of inferior quality compared to those that are in the possession of the dacoits in this region?

SHRI GOVIND BALLABH PANT: I have not received any such suggestion or complaint so far.